



**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 11.09.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 25/BB/ 2017	-	Hearing	Rule-6 of I&B	Knight Frank(India) Pvt. Ltd. Vs Krishna Enterprises(Hous-ing &Infrastructure) India Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	Atka Sujipathi 9439382516	Petitioner	
	Mr. Sailesh Poria		

ORDER

Counsel for petitioner is present. Counsel for respondent also present. She filed application seeking adjournment on the ground that one matter is pending before the Apex Court. On the other hand counsel for respondent opposed for adjournment. Solely on the ground that, one matter is pending before the Apex Court the present case has nothing to do with the said case pending before Apex Court. Counsel for respondent further informed that his senior counsel is not able to attend the Tribunal. Irrespective of the matter pending before Apex Court, the Tribunal grants adjournment. List it for hearing on 20.09.2017.


MEMBER(J)


MEMBER(T)